

BILL OF JAIL VISITOR LAWYER

AT CENTRAL JAIL, DEOGHAR

As per **Jhalsa** regulation 2002 (As amended by Amendment Notification No. **12** Dated **21.02.2013** and Amendment Notification No. **13** Dated **18.06.2013**) SCHEDULE-E Honorarium/Fee Payable Rs. 500/- Per visit with detailed report of minimum of 05 cases or 05 inmates and Rs. 75/- would be paid for local travelling per day within the jurisdiction of **DLSA :-**

Name of Jail visitor Lawyer :- **CHANDRA SHEKHAR PRASAD ROY**

Enrollment No. :- 1195/99

Bill of months :- **September, 2018**

No. of visit of this months

With date :- **04 days**

(Rs. 500 x 04) = 2000/-

T.A./Expenses :- 08 (Rs. 75 x 04) = 300/-

Total Rs. = **2300/-**

(Total Honorarium in words) :- Two Thousand three hundred only.

Learn
Secretary
DLSA
3/12/18

Chandra Shekhar P.d Roy
3/12/2018
Signature

(Visitor Lawyer)

Checked as per Register & Records

Mob. **9835570751**

O/c DLSA, Deoghar

Dated
5-10-18

प्रेषक:- अमर नाथ राय,
पैनल अधिवक्ता, डी०स्ल०एस०ए०, देवघर
जिला देवघर ।

प्रेषित,
सचिव,
डी०स्ल०एस०ए०, देवघर ।

प्रसंग:- लिगल रड क्लिनिक/ भिजेज लिगल केयर एण्ड सपोर्ट सेन्टर
पंचायत भवन इकाय, प्रखण्ड सारवाँ, जिला देवघर ।

महोदय,

निवेदन है कि उपरोक्त विषय एवं प्रसंग के संबंध में मेरे
द्वारा ~~कर~~ किए गये कार्य ब्योरा आपके कार्यालय में पी०स्ल०वी० श्री
विनय कुमार राय के द्वारा समर्पित है । मेरे द्वारा किए गए कार्य
ब्योरा इस प्रकार है :-

<u>मई- 2018</u>	<u>भिजिटिंग तिथि</u>	<u>राशि</u>
	12.05.2018	1,000=00 रुपया
	23.05.2018	
	09.06.2018	1,000=00 "
	20.06.2018	
	07.07.2018	1,000=00 "
	25.07.2018	
	04.08.2018	1,000=00 "
	25.08.2018	

उक्त तिथियों को निरीक्षण किया एवं कार्य ब्योरा सही
पाया । अतः श्रीमान् से निवेदन है कि मेरा प्रोत्साहन भत्ता का
हस्तांतरण किया जाय ।

आपका -

Amarendra Nath Ray
Panel Lawyer Panchayat
Bhawen Dakay, Sarwan
Block- Sarwan, Dist-Dehri

Seen
Secretary
DUSA
5/10/18